

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

Sri Ananda Lakshmi Narasimha Industries India Private Limited

RELEVANT PARTICULARS

1	Name of corporate debtor	Sri Ananda Lakshmi Narasimha Industries India Private Limited
2	Date of incorporation of corporate debtor	11th May 2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403AP2012PTC080898
5	Address of the registered office and principal office (if any) of corporate debtor	930/3A, Velivenu Road, Samisragudem Village, Nidadavole mandal, Andhra Pradesh 534302.
6	Insolvency commencement date in respect of corporate debtor	20th March 2023
7	Estimated date of closure of insolvency resolution process	16th September 2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Raghu Babu Gunturu IBBI/IPA-002/IP-N00025/2016-2017/10053 Authorization for Assignment issued by ICSIIIP is valid till 03rd November 2023
9	Address and e-mail of the interim resolution professional, as registered with the Board	EzResolve LLP , 1st Floor, Golden Heights, Plot No. 9, Opp. Raheja IT Mind Space, HUDA Techno Enclave, Madhapur, Hyderabad-500081, India. E-mail ID: raghu@ezresolve.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	EzResolve LLP , 1st Floor, Golden Heights, Plot No.9, Opp: Raheja IT Mindspace, HUDA Techno Enclave, Madhapur, Hyderabad, Telangana-500081, India. Landmark-Near Raidurg Metro Station. Email: srianandalakshmi@ezresolve.in
11	Last date for submission of claims	03rd April 2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Will identify on determining classes of Creditors
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Website: https://www.ibbi.gov.in/home/downloads b)Physical Address: Will be provided later

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Sri Ananda Lakshmi Narasimha Industries India Private Limited** on **20th March 2023**.

The creditors of Sri Ananda Lakshmi Narasimha Industries India Private Limited, are hereby called upon to submit their claims with proof on or before **3rd April 2023** to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu

Interim Resolution Professional

Sri Ananda Lakshmi Narasimha Industries India Private Limited

IBBI/IPA-002/IP-N00025/2016-2017/10053

Date: 20th March 2023.

Place: Hyderabad

Authorization for Assignment issued by:

IIIP ICSI is valid till 3rd November 2023